

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 11th July, 2020

S.O - ~~217~~ Whereas, on 13-5-2019 Police Station Dooru, while on patrolling in the jurisdiction of Police Station Dooru received reliable information with regard to presence of militant of JeM outfit in village Panzoo; and

2. Whereas, on the basis of information the joint search operation was launched by Police Station Douru with the assistance of other Security Forces and during operation one active militant of JeM outfit identified as Hilal Ahmad Naik S/O Ali Mohammad Naik R/O Panzoo Verinag was arrested and 1 AK-47 rifle, 1 AK-47 Magazine and 25 Rounds of AK-47 were recovered from the possession of arrested militant; and

3. Whereas, a Case FIR No. 23/2019 U/S 307,IPC, 7/25 I.A Act, 18, 20 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Dooru and investigation was taken up; and

4. Whereas, during the course of investigation site plan of place of occurrence and recovered arms/ammunition were prepared.

Statement of witnesses acquainted with the facts and circumstances of the case were recorded under section 161& 164-A Cr.PC; and

5. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie case against the accused militant namely Hilal Ahmad Naik S/O Ali Mohammad Naik R/O Panzoo Verinag for commission of offences punishable Under Section 18, 20 of Unlawful Activities (Prevention) Act, 1967 ; and

6. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

7. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence under section 18,20 of Unlawful Activities (Prevention) Act, 1967 in the case FIR No. 23/2019 of Police Station Dooru.

By order of the Government of Jammu & Kashmir.

Sd/-

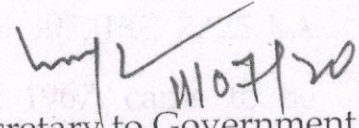
Principal Secretary to Government
Home Department.

No:-Home/Pros/199/2019

Dated:- 01-07-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.